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EXTRAORDINARY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LAW DEPARTMENT

NOTIFICATION

The 14th June 1975

No. L.JL. 45/74/11.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published

for general information.—

ASSAM ACT V OF 1975

(Received the assent of the Governor on the 9th June, 1975)

THE ASSAM STATE ACQUISITION OF LANDS
BELONGING TO RELIGIOUS OR CHARITABLE
INSTITUTION OF PUBLIC NATURE
(AMENDMENT) ACT, 1974

An

Act

to amend the Assam State Acquisition of Lands Belonging to Religious or Charitable Institution of Public Nature Act, 1959.

Preamble. Whereas it is expedient to amend the ^{Assam Act IX of 1961.} Assam State Acquisition of Lands Belonging to Religious or Charitable Institution of Public Nature Act, 1959, hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Twenty-fifth Year of the Republic of India as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam State Acquisition of Lands Belonging to Religious or Charitable Institution of Public Nature (Amendment) Act, 1974.

(2) It shall have like extent as the principal Act.

(3) It shall come into force at once.

Amendment of Section 15 of Assam Act IX of 1961. 2. In section 15 of the principal Act, the provisions under clauses (a), (b) and (c) shall be substituted by the following:—

“(a) if he has acquired the status of an occupancy tenant under the ^{Assam Act XXIII of 1971.} Assam (Temporarily Settled Areas) Tenancy Act,

Also Assam State Elementary Education (Proviso) Act, 1974.

1971 then the land in his holding shall be settled with him with the status of a landholder as defined in the Assam Land and Revenue Regulation, 1886 and he shall, upon such settlement be absolved from the obligation, if any, of rendering services or making payment of "bhog" to the institution concerned in respect of his holding and if he has not acquired the status of an occupancy tenant, then the land shall be settled with him with the status of a settlement-holder (other than the land-holder) as defined in the Assam Land and Revenue Regulation, 1886: ^{Regulation 1 of 1886.}

Provided however that notwithstanding anything contained in the Assam Land and Revenue Regulation, 1886 the right of transfer of such holding shall extend only to persons belonging to the same religion as the institution in which the ownership of the land was vested before the date of notification under section 3 of the Act."

Amendment of Section 16 of Assam Act IX of 1961.

3. In Section 16 of the principal Act after clause (c) of sub-section (1), the following shall be inserted, namely :—

"(d) Agricultural Farming Corporation as defined in the Assam Agricultural Farming Corporation Act, 1973." ^{Assam Act VIII of 1973.}

Amendment of section 17 of Assam Act IX of 1961.

4. In section 17 of the principal Act, the punctuation (·) shall be inserted after the figure "1936" and the words "or to rent under the provisions of the Goalpara Tenancy Act, 1929 or the Sylhet Tenancy Act, 1936, as the case may be, at the same full rate or rates as are applicable to similar lands in the neighbourhood" and the marginal sub-title "Assam Act I of 1929 and Assam Act XI of 1936" shall be deleted.

Amendment of Section 18 of Assam Act IX of 1961.

5. In section 18 of the principal Act, the explanation at the end shall be deleted.

Amendment
of Section 21
of Assam
Act IX of
1961.

6. In section 21 of the principal Act,
after sub-section (2) the following shall
be inserted as sub-section (3), namely:—

“(3) Any person aggrieved by an order
under section 15 and/or section 16 of the
Act may prefer an appeal to the Assam
Board of Revenue within 30 days from the
date of order appealed against.”

Md. SAADULLAH,
Joint Secy. to the Govt. of Assam,
Law Department.

NOTIFICATION

The 14th June, 1975

No. L.JL. 256/74/4.—The following Act of the Assam Legislative
Assembly which received the assent of the Governor is hereby published
for general information.—

ASSAM ACT VI OF 1975
(Received the assent of the Governor
on the 9th June, 1975)

THE ASSAM ELEMENTARY EDUCATION
(PROVINCIALISATION) ACT, 1974

An

Act

to provide for provincialisation of the Elementary
Education in the State of Assam

Preamble. Whereas it is expedient to provincialise
the services of the teachers of Elementary
Schools including Pre-primary Schools and
the employees of the respective Boards ;

And whereas it is expedient that the
management and control of Elementary